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Central Administrative Tribunal, Allahabad.
Registration No. C.A.533 of 1986.

Vinod Krishna Ojha Applicant
Vs.
Union of India Respondent.

Hon. D.S.Misra, AM
Hon. G.S.Sharma, JM

(By Hon. G.S.Sharma, JM)

This application under section 19 of the Administrative Tribunals Act has been filed against the orders dated 25.6.1979 and 22.9.1983. The applicant had joined the Railway service as Apprentice Inspector of Works on 8.10.1957. Against the seniority list dated 25.6.1979, copy annexure III, he and some other persons had made representations. The list was accordingly revised by order dated 22.9.1983, annexure VIII. The applicant however, did not feel satisfied even with this revised list and he sent a notice under section 80 Code of Civil Procedure to the General Manager on 8.6.1984 and again made a representation to the General Manager on 4.8.1984, which is still stated to be pending. The applicant wants that the seniority list aforesaid be quashed and the respondents be directed to dispose of his representation dated 4.8.1984. So far as the cause of action against the seniority list dated 25.6.1979 and 29.9.1983 is concerned, the application is not within the limitation prescribed by Section 21 of the Administrative Tribunals Act. The application could be filed by 30.4.1986 but it was filed on 22.9.1986. We also do not find any good ground for condoning the delay. We accordingly reject the application summarily so far as it relates to the quashing of the seniority lists. We however direct the respondents to dispose of the representation.

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dated 4.8.1984 of the applicant, if received within
a period of 4 months.

~~W.M. T. S.~~
7.10.1986
Member (A)

S. Bhargava
7.10.1986
7.10.1986
Member (J)

Dated 7.10.1986
kkb